

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**M.A. No.184/2018**  
**Un-numbered Company Appeal (AT) No. \_\_\_/2018**  
**(F.No.20/09/2018/NCLAT/UR/884**

**In the matter of:**

Mr. B Subba Reddy ..... Appellant

Versus

S S Organics Ltd. & Ors. .... Respondents

Appearance: Ms. Purti Marwaha Gupta, Advocate for the  
Appellant.

**08.10.2018**

This is an application under sub-rule (2) to Rule 26 of the NCLAT Rules, 2016 (hereinafter referred to as the Rules) to extend the time granted for compliance.

2. Heard learned Lawyer appearing for the Appellant, perused the averments made in the Miscellaneous Application as well as Office report.

3. Learned Lawyer appearing for the Appellant submitted that the Appellant filed the Memo of Appeal on 20.09.2018, whereas, Office after scrutiny on 22.09.2018 intimated the defects on the same day, but the Appellant received the Memo of Appeal on 25.09.2018 and thereafter, refiled it on 06.10.2018, so, there is a delay of 07 days in re-filing the Memo of Appeal. She further submitted that even if there is delay, the Appeal is within time as prescribed under the law, so, same may be condoned.

4. Considering the submissions made on behalf of learned Lawyer appearing for the Appellant and for the reasons mentioned in the Miscellaneous Application, the delay in re-filing the Memo of Appeal is hereby condoned.

5. So far the defect No.7 is concerned, learned Counsel undertakes to file the original Power of Attorney, if so required.

6. Let the case be listed before the Hon'ble Bench under the heading for admission on 10.10.2018.

7. With the aforesaid order, this Miscellaneous Application stands disposed of.

(Abni Ranjan Kumar Sinha)  
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)  
Registrar